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AA-233/01

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Jan. 13. 2. 04

Copied in order prepared for counsel for both sides.

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13/2/04
S. (3)

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13. 2. 04

Shri B. Motamby-I has submitted that since the applicant has already obtained his relief as prayed for in this case, the O.A. has become infructuous. He has filed also such a Memo to-day. Accordingly, the O.A. is disposed of as infructuous.

Shri Atk. Bose, Esq. is present and heard.

Vice-Chairman (S)

Vice-Chairman (A)